

**GOVERNMENT OF INDIA  
MINISTRY OF POWER  
LOK SABHA  
UNSTARRED QUESTION NO.2757  
ANSWERED ON 17.03.2022**

**PRIVATISATION OF ELECTRICITY DEPARTMENT**

**†2757. SHRIMATI DELKAR KALABEN MOHANBHAI:**

**Will the Minister of POWER  
be pleased to state:**

- (a) whether the Government has privatised electricity department in Union Territory of Dadra and Nagar Haveli and if so, the details thereof;**
- (b) whether the distribution of electricity has also been privatised and if so, the details thereof and the reasons therefor;**
- (c) whether the poors and tribals are likely to be provided free electricity after the move and if so, the details thereof;**
- (d) whether the electricity supply is likely to be continued at cheaper rates to all small and big industrial units after privatisation and if so, the details thereof;**
- (e) whether the post and salaries of all the junior and senior employees working in electricity department of Union Territory of Dadra and Nagar Haveli and Daman and Diu are likely to remain same or likely to be increased; and**
- (f) if so, the details thereof?**

**A N S W E R**

**THE MINISTER OF POWER AND NEW & RENEWABLE ENERGY**

**(SHRI R.K. SINGH)**

**(a) & (b) :** The Government of India announced privatization of Power Departments & Utilities in Union Territories (UTs), including Dadra & Nagar Haveli (DNH) and Daman & Diu (DD) under Aatma Nirbhar Bharat Abhiyan. The decision is guided with the objective of providing better services to consumers with improvement in operational and financial efficiencies in electricity distribution. The Government's decision to privatize electricity Distribution in DNH and DD has been conveyed on 25.11.2021.

**(c) & (d) :** Electricity distribution is a regulated business and applicable tariffs to be charged by a distribution company from various category of consumers is decided by the concerned State Electricity Regulatory Commission and not by the Distribution Utility. State Governments have discretion to provide unit-wise subsidies in the tariffs for various categories of consumers, including the poor, tribals and Industrial consumers.

**(e) & (f) :** The transfer of the personnel from the Electricity Department/Utility of the UT to the new Company is subject to the provisions contained in Section 133 of the Electricity Act, which provide that the terms and conditions of the services applicable to the Personnel on transfer shall not in any way be less favourable than or inferior to those applicable to them immediately before the Transfer Date.

\*\*\*\*\*